

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 6**  
**(IB)-48(PB)/2020**

**IN THE MATTER OF:**

Mrs. Pallavi Gupta Thakur & Mr. Padam Thakur & Ors.

.... Petitioner

Vs.

Jaipuria Buildcon Pvt. Ltd.

.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 13.01.2020**

**Coram:**

**SHRI B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner(s):-

Mr. Sanjay Jain, Ms. Chetna Bisht, Advs.

**ORDER**

On hearing submissions of the applicant in a petition filed under Section 7 of the Insolvency and Bankruptcy Code, 2016, it appears that Directors of the Company namely Mr. Ashok Goyal is in judicial custody and his wife namely Ms. Vandana Goyal is absconding and she is declared as proclaimed offender. Now the predicament of the Applicant is that he is unable to serve notices upon the Directors, in view of the same, this applicant is given liberty to serve notice upon the Director namely Mr. Ashok Goyal, who is in the judicial custody.

Report of the aforesaid compliance be filed before next date of hearing.

List the matter on 28.01.2020.

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**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

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**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**